# IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI SPECIAL BENCH

(IB)-44(PB)/2018

# IN THE MATTER OF:

**Oriental Bank of Commerce** 

... APPLICANT / PETITIONER

Vs

Uttam Strips Ltd. & Ors.

RESPONDENT

# SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 19.02.2018

#### Coram:

Dr. DEEPTI MUKESH, HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA, HON'BLE MEMBER (TECHNICAL)

### PRESENTS:

For the Financial Creditor:- Mr. S. K. Sharma, Advocate

For the Respondent(s):-

Mr. C. S. Chauhan, Advocate

Ms. Shruti Munjal

# **ORDER**

Learned Counsel for respondent prayed for further time. Time is essence of the Code. However in the interest of justice seven days time is granted to the Respondent / Corporate Debtor by way of last chance. It is made clear that no further opportunity shall be given.

Post the matter on 7th March 2018.

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

(Dr. DEEPTI MUKESH) MEMBER (JUDICIAL)